

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76448 of 2019

Arising out of Order-in-Appeal No.43/KOL-North/Kol/2019 dated 11.02.2019 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.

M/s. J. Thomas and Co. Pvt. Limited

(Nilhat House, 11, R. N. Mukherjee Road, Kolkata-700001)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata North
Commissionerate**

(GST Bhawan, 180 Santipally, Rajdanga Main Road, Kolkata-700107)

Respondent (s)

APPEARANCE :

Mr. Subham Agarwal, CA for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO...75076/2023

Date of Hearing : 13th March 2023

Date of Decision : 13th March 2023

ORDER

When the Appeal came up for hearing, the Ld. Chartered Accountant appearing on behalf of the Appellant submits that the Appellant has opted for SVLDR Scheme and draws attention to SVLDRS-4 issued by the Department.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)

Member (Judicial)

Pooja